

Shri H. N. Mukerjee: In view of the observations of the Judge of the Calcutta High Court in this particular case and the reports regarding the big money interests supplying money on the eve of the elections to the Government party funds, may I know if Government has referred the matter to the Election Commissioner, so he can examine its impact upon the fairness or otherwise of the elections being conducted in the country and also with a view to recommending the likely changes in the present law of elections?

Shri T. T. Krishnamachari: This question of contribution by parties and organisations to political party funds is something probably which will have to be gone into later—not only big money interests that contribute to political parties but also other interests which are compelled to contribute to the funds of political parties as a result of a certain agitation carried on by political parties on their behalf. It is common knowledge that oftentimes the bonus that is extracted by unwilling labourers from their employers is used for political parties by the people who take part in the agitation. All these matters will have to be gone into sometime. (*Interruption*). May be the hon. Member will table a resolution and we will consider it.

Shri Tyabji: May I know whether the hon. Minister is aware that the Bombay High Court also considered this matter very carefully and after adjourning the matter, came to the opinion that it was quite right and proper for companies to make this contribution?

Mr. Speaker: Next question.

Defence Employees in Nepal

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*338. { **Shri T. B. Vittal Rao:**
Shri S. M. Banerjee:
Shrimati Ila Palchoudhury:

Will the Minister of Defence be pleased to state:

(a) whether service conditions for

Defence employees serving in Nepal have been framed; and

(b) if not whether Government contemplate making special rules governing their allowances etc.?

The Deputy Minister of Defence (Sardar Majithia): (a) Our Defence employees serving in Nepal are governed by the same terms and conditions of service as are applicable to them in India. Certain allowances/concessions, according to scales laid down, are, however, allowed to them, while serving in Nepal, in addition to their normal pay and allowances.

(b) Does not arise.

Shri S. M. Banerjee: May I know whether any decision has since been taken to bring the civilian employees in the defence department working in Jammu and Kashmir area within the purview of the labour legislation, and if not, why?

Sardar Majithia: I do not see any connection this question and the question that has been tabled.

Shrimati Ila Palchoudhuri: May I know if the Government is aware that owing to the military personnel being stationed in Nepal, anti-India feeling is being generated over there?

Sardar Majithia: The Ministry of External Affairs might answer that question.

Shri Manaen: May I know the number of defence employees in Nepal, for what purpose they stay there and the period for which they will stay there?

Sardar Majithia: The defence personnel are employed in the Indian Military Mission and also in the the Indian Embassy there; there are also employed on the construction of roads.

Shri Manaen: May I know the number in each category?

Mr. Speaker: These details cannot be given here.

Shri Ranga: Why is it necessary that we should keep our defence employees there in Nepal? Is it at the request of the Nepal Government or for any other purpose?

Sardar Majithia: So far as the Indian Military Mission was concerned, it was definitely at the request of the Nepal Government. So far as the construction of the road is concerned, it is under the Colombo Plan.

Shrimati Ila Palchoudhuri: May I know the nature of the mission in Nepal and what they are supposed to be doing there?

Sardar Majithia: They were originally taken by the Nepal Government to train their army on modern lines.

General Elections

*339. **Shri S. C. Samanta:** Will the Minister of Law be pleased to state whether foreign observers came to India to watch the working of the polling system in India during the recent elections?

The Minister of Law (Shri A. K. Sen): Yes, Sir. Two officers of the Government of Pakistan and a party of 40 officers sent by the Government of Nepal visited India to watch the working of the polling system in India during the recent General Elections.

Shri S. C. Samanta: May I know, Sir, whether these foreign observers had published articles in the Press of their country commenting on our elections?

Shri A. K. Sen: If any particular article is referred to we shall be very happy to take note of that.

Shri S. C. Samanta: May I know whether, excepting the two countries mentioned by the hon. Minister, any other countries have commented, and those comments have been sent?

Shri A. K. Sen: No comments have so far been sent to us, as far as our information goes.

Shri Thirumal Rao: Did any foreign correspondents tour the country during the general elections, and if so, has it come to the notice of Government?

Shri A. K. Sen: I am sure many foreign correspondents must have toured the country and reported about the progress of the elections. But if any particular report is referred to, we shall be glad to take note of it.

Shri Thirumal Rao: It is not a matter for surmise. I want to know whether any information with regard to these foreign correspondents is in the hands of Government.

Shri A. K. Sen: If the hon. Member has any particular correspondent in view, we want notice of it.

Mr. Speaker: Does not Government keep in touch with reactions in the foreign Press about important matters?

Shri A. K. Sen: We do keep in touch with the reactions in the foreign press about the elections, but if any particular country, or any particular correspondent is referred to, we want notice of that and we shall enlighten the House on that.

Shri Kasliwal: May I know whether after having experience of our elections, there is a possibility of early elections in Pakistan?

Shri A. K. Sen: How does that question arise?

Shri Hem Barua: May I know whether these observers who came from Pakistan and who were referred to by the hon. Minister came in order to receive training in election work or they came to report on the working of democracy in this country.

Shri A. K. Sen: What exact connection they had with their respective States or Governments is a matter which is within the special knowledge of the observers and their respective states. We could only see them touring this country and reporting on the progress of the elections. More than